

**Central Administrative Tribunal
Principal Bench**

OA No. 4124/2016

New Delhi, this the 1st day of December, 2017

***Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)***

Smt. Nirmala, Aged 62 years,
W/o Shri Prem Raj,
Retired PGT (Hindi) from
Directorate of Education, GNCT of Delhi,
R/o G-55, Ground Floor, Saket,
New Delhi.

...Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi,
Through the Chief Secretary,
New Secretariat, New Delhi.
2. The Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
3. The Principal/HOS,
Govt. Girls Senior Secondary School,
Chattarpur, New Delhi.

...Respondents

(By Advocate : Ms. Harvinder Oberoi)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for respondents, on instructions, submits that after taking the applicant into confidence, the respondents are considering her

claim and the same is at advance stage and appropriate orders would be passed shortly.

2. In the circumstances, the OA is disposed of by directing the respondents to pass appropriate orders, as per their above submission, and release consequential benefits thereon, if any, within 30 days from the date of receipt of a certified copy of this order. If the applicant is having any other grievances, even thereafter, she may avail her remedies, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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